

SLP(Crl.)No. 231-232 OF 2002
ITEM No.201

Court No. 7

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 231-232/2002

(From the judgement and order dated 10/01/2002 in WP 380/01
of The HIGH COURT OF BOMBAY AT NAGPUR)

M.C. ABRAHAM & ANR.

Petitioner (s)

VERSUS

STATE OF MAHARASHATRA & ORS. Respondent (s)
(With Appln(s). for stay and exemption from filing c/c of the
impugned Judgment
and urging addl. grounds and permission to place addl. documents on
record and exemption from filing O.T.
(For Final Disposal)
(With Office Report)
With

SLP(Crl.)No.301-302/2002,SLP(Crl.)No.310-311/2002,SLP(Crl.)No.868/2002

Date : 13/12/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE B.P. SINGH

For Petitioner (s) Mr. R.F. Nariman, Sr. Adv.
Mr. M.N. Upadhyay, Adv.
Ms. Meenakshi Orgra, Adv.
Mr. Jay Savla., Adv.

For Respondent (s) Dr. R.B. Masodkar, Adv.
Mr. S.S. Shinde, Adv.
Mr. V.N. Raghupathy, Adv.

Mr. V.R. Mundra, Adv.
Mr. Jai Mangalwadi, Adv.
Mr. Niraj Sharma, Adv.
Mr. B.V. Balaram Das, Adv.

UPON hearing counsel the Court made the following
O R D E R

L....L.....I.....T.....T.....T.....T.....T.....J

.SP2
Mr. R.F. Nariman, learned senior counsel started
his arguments at 12.10 p.m. and concluded at 12.35 p.m.
Hearing concluded. Judgment reserved.

.SP1

(Ganga Thakur)
P.S.to Registrar

(Prem Prakash)
Court Master